TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

C.B.D.T.

21-4-75

NOTIFICATION
INCOME-TAX

No.880 (F.NO.261/8/75-ITJ) : In exercise of the powers conferred by Sub-Section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf, the Central Board of Direct Taxes hereby makes the following amendment to the Schedule appended to its Notification No.786-A (F.No.261/4/74-ITJ) dated 2.12.74 as amended from time to time viz.

IN THE SAID SCHEDULE,

I Against 'G' Range, Calcutta, following shall be substituted -

1. Dist.III(1) Calcutta (other than those wards assigned to the AAC-H Range, Calcutta).

II. Against 'H' Range Calcutta following shall be substituted -

1. Dist.III (1), Calcutta (A to D Wards and M,N,O,P,Q and R Wards)

III. Against N Range, Calcutta, following shall be substituted -

1. Dist.III-A, Calcutta.
2. Dist VA, Calcutta
3. Refund Circle, Calcutta
4. Insurance Agents Circle, Calcutta.
5. Trust Circle, Calcutta.

This notification shall take effect from 23/4/75

(C.V.PADMANABHAN)
U.S. C.B.D.T

Explanatory note :

The amendment has become necessary consequent on transfe of jurisdiction over the Trust Circle, Calcutta from AAC G Range, C to AAC N Range, Cal. and also on abolition of the functional schem in Distt III(1) Cal.

(The above note does not form part of the Notification but is intended to be merely clarificatory).

Copy forwarded as usual;

I.T.C.C